

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
4<sup>th</sup> Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001  
Ph: 23753942, Fax-23753923

**Petition No. 12/TT/2022**

Date: 21.3.2022

To,

Shri S.S. Raju,  
Senior General Manager (Commercial),  
Power Grid Corporation of India Limited,  
Saudamini, Plot No. 2,  
Sector-29, Gurgaon-122001

**Subject:** Approval under Regulation 86 of the CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and conditions of Tariff) Regulations, 2014 and CERC (Terms and conditions of Tariff) Regulations, 2019 for (i) revision of tariff of 2004-09 and 2009-14 (ii) trueing up of transmission tariff for 2014-19 tariff block and (iii) determination of transmission tariff for 2019-24 tariff block for Combined Asset: (i) LILO of Korba-Raipur at Sipat, (ii) 765 kV Sipat-Seoni Ckt-I & 765/400 KV ICT-I at Seoni and LILO of 400 kV Bhilai-Satpura line along with bay equipment at Seoni (iii) 400/220 kV ICT-I along with two 220 kV line bays at Seoni (iv) Ckt-II of 400 kV Nagda-Dehgam Line, (v) Ckt-I of Nagda-Dehgam Line, (vi) 400 kV D/C Seoni-Khandwa T/L alongwith associated bays, 80 MVAR Bus Reactor, 765/400 kV ICT-II at Seoni S/S, LILO of Sardar-Sarovar-Nagda Line & 315MVA, 400/220kV ICT-I at Rajgarh, (vii) 765 kV Sipat-Seoni Ckt-II and (viii) 315 MVA, 400/220 kV ICT-II at Seoni S/S, ICT-I at Rajgarh and (ix) 315 MVA, 400/220kV ICT-II at Rajgarh under Sipat-I Transmission System in Western Region.

**Sir,**

With reference to the petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 31.3.2022:

- a) Computation of revision of tariff of 2004-09 and 2009-14 tariff periods in Excel

linked format for all assets

- b) Whether any of the asset covered in the instant petition has been decapitalized/ asset not in use during 2014-19 and 2019-24 periods? If yes, provide the details such as date of decapitalization/asset not put to use, gross block and cumulative depreciation till the date of de-capitalization.
- c) Clarify whether the entire scope of work defined has been completed and whether the entire scope is covered in the instant petition. Details/ status of remaining under construction elements/ assets covered in the transmission system/ project, if any, may be provided.
- d) Confirm whether there is no further additional information required to be submitted by the petitioner.

2. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-  
(Kamal Kishor)  
Asstt. Chief (Legal)